

Tourist Publicity

5127 SHRI K BALATHANDAYU-
THAM .
SHRI K. MALLANNA

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state .

(a) whether Government have decided to further improve tourist publicity, and

(b) if so, the broad outlines of the steps propose to be taken in this regard ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR KARAN SINGH) (a) and (b) Tourism publicity is a continuing process and continuous efforts are made to improve it. The programme of production of Tourist Publicity Literature, Films and Slides is being stepped up substantially in order to meet the requirements of the market.

Searches conducted by Income-Tax Authorities in Tamil Nadu

5128 SHRI M R LAKSHMINARAYANAN Will the Minister of FINANCE be pleased to state

(a) the number of searches conducted by Income-tax authorities in Tamil Nadu during the last one year,

(b) the outcome of these searches, and

(c) the names of the persons involved ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) (a) 90 (Ninety)

(b) The incriminating documents seized during these raids have brought out concealed income of the order of Rs 92 lakhs. Proceedings to bring these incomes to tax are under way.

(c) A statement is laid on the Table of the House. [Placed in Library See No. LT—1952/72]

Expeditions Disposal of Enquiries into the Affairs of Monopoly Houses

5129 SHRI VAYALAR RAVI . Will the Minister of COMPANY AFFAIRS be pleased to state

(a) whether Government propose to amend the relevant law to expedite enquiries into the affairs of the Companies controlled by monopoly houses, and

(b) if so, the outline of the proposal ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) (a) and (b) It is presumed that the question relates to enquiries by the Monopolies & Restrictive Trade Practices Commission on references made to it by the Central Government under the MRTP Act Under Section 30 (2) of the MRTP Act, 1969, the MRTP Commission is required to report on the matter referred to it by Government within 90 days from the date on which the reference is received by it, except where the Commission, for special reasons recorded by it in writing, is of opinion that the report cannot be made by it within the said period of ninety days. No amendment to this provision is contemplated.

Delay in enquiries against Monopoly Houses

5130 SHRI VAYALAR RAVI . Will the Minister of COMPANY AFFAIRS be pleased to state

(a) the number of enquiries against Monopoly Houses by different Government agencies affected by the orders either of the Supreme Court or of the High Court, and

(b) the names of monopoly houses against whom enquiries have been delayed on this account and the duration of delay in each case ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) (a) and (b). Information is being collected. A statement will be placed on the Table of the House.